

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

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**CRM-M-14035 of 2023
Date of Decision:20.03.2023.**

Gourave Bhayyia Gilhotra and another

.....Petitioners

Versus

Union of India and others

..... Respondents

CORAM: HON'BLE MR. JUSTICE VIKRAM AGGARWAL

Present: Mr. Gourave Bhayyia Gilhotra, and
Mr. Akash Manocha in person.

VIKRAM AGGARWAL, J. (ORAL)

The petitioners who appear in person pray that they may be permitted to withdraw the present petition with liberty to avail other remedies that may be available to them including the filing of a Public interest litigation.

In view of the statement made by the petitioners, the present petition is dismissed as having been withdrawn with liberty to the petitioners to avail other remedies as may be available to them under law.

**(VIKRAM AGGARWAL)
JUDGE**

March 20, 2023
R. sharma

Whether speaking/reasoned : Yes/No.
Whether reportable : Yes/No.